

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 13th February, 2014.

S.O. 399 (E).—In exercise of the powers conferred by item (h) of sub-clause (iv) of clause (15) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes following amendment to the notification of the Government of India, Ministry of Finance, (Department of Revenue), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* number S.O. 2424(E), dated the 8th of August, 2013, namely :—

In the said notification, in the Table,—

- (i) serial number 3 and the entries relating thereto shall be omitted;
- (ii) for the serial numbers 7, 8 and 13 and entries relating thereto, the following serial numbers and entries shall be substituted, namely :—

(1)	(2)	(3)
7.	Rural Electrification Corporation Limited (REC)	6000
8.	National Housing Bank (NHB)	4000
13.	NTPC Limited (formerly known as National Thermal Power Corporation)	2250

[Notification No. 11/2014/F. No. 178/9/2014-(ITA. 1)]

SURABHI SHARMA, Under Secy.